

**The Uttarakhand (Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939) (Amendment) Bill, 2025**

[Uttarakhand Bill No. .. Year, 2025]

**A**  
**Bill**

further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939 in the context of Uttarakhand State,

Be it enacted by the Uttarakhand State Legislature in the seventy-sixth year of the Republic of India:-

**Short title and commencement.** 1. (1) This Act may be called the Uttarakhand (Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939) (Amendment) Act, 2025.

(2) It shall come into force at once.

**Amendment in Section 5** 2. In clause (g) of sub-section (1) of section 5 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939 for the words "a Vice Chairman" the words "two Vice Chairman" shall be substituted.

**Repeal and Savings** 3. (1) The Uttarakhand (Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939) (Amendment) Ordinance, 2025 (Uttarakhand Ordinance No. 01 Year, 2025) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

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## Statement of objects and Reasons

keeping in view the increasing number of devotees visiting the Badrinath-Kedarnath yatra and 47 temples presently under the Badrinath-Kedarnath Temple Committee to create an additional post of Vice-Chairman in the said committee, the Uttarakhand(Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939) (Amendment) Ordinance, 2025 was promulgated.

2- The proposed bill is the replacing bill of the said Ordinance.

Satpal Maharaj  
Minister

### Clause wise Memorandum

The proposed bill seeks to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

- 1- In clause 1 of the bill provision of short title and commencement is proposed .
- 2- In clause 2 of the bill amendment in section 5 is proposed.
- 3- In clause 3 of the bill provisions for repeal and savings are proposed.

Satpal Maharaj  
Minister

**Financial memorandum**

The proposed bill seeks to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

2- The proposed bill does not involve expenditure of any recurring or non- recurring amount from the Consolidated Fund of the State.

Satpal Maharaj  
Minister

## Memorandum of Delegation of Legislative powers

The proposed bill seeks to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939.

2- The proposed bill contains only general delegation of legislative powers.

Satpal Maharaj  
Minister